

**Central Administrative Tribunal
Principal Bench**

OA No.328/2014

New Delhi this the 4th day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Smt. Poonam Rani, aged about 40 ½ years,
T.No.3522 D/o Late Lal Chand presently
Working as Upholster in skilled grade Gp 'C'
Defence Civilian in 510 Army Base Workshop
Meerut Cantt. Under DGEME (Civ) MGO's
Branch AHQ Ministry of Defence
R/o H.No.72, Diggi Mohalla Kaseru Khera,
Meerut (U.P.)

...applicant

(None)

Versus

1. Union of India
(Through Secretary),
Ministry of Defence,
South Block,
New Delhi-110001.
2. The Director General of EME (Civ),
MGO's Branch AHQ,
DHQ PO,
New Delhi-110011.
3. The Commander,
HQrs Base Workshop Group (EME),
510 Army Base Workshop,
Meerut Cantt.
4. The Commandant Cum MD,
510 Army Base Workshop,
Meerut Cantt.

...respondents

(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The applicant, Smt. Poonam Rani, filed the instant Original Application (OA), as back as on 29.10.2013, challenging the impugned punishment orders dated 24.12.2010 and 22.02.2011, passed by the Disciplinary and Appellate Authorities respectively, being illegal, arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents refuted the claim of the applicant and filed the reply stoutly denying all the allegations and grounds contained in the OA and prayed for its dismissal.

3. As is evident from the record, the OA was repeatedly adjourned on one pretext or the other. Ultimately, the case was slated for today for arguments. Today again, as nobody is appearing on behalf of the applicant, despite repeated calls, to argue this old matter, so we have no option but to dismiss the instant OA in default.

4. Therefore, the OA is, hereby, dismissed in default on account of non prosecution.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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